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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 87/7/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Reliance Commercial Finance Ltd  
V/s.  
Prime Cars Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave i/b Chintan Abhichandani	Advocate	Petitioner	
2.				


**ORDER**

Learned Advocate Mr. Jaimin Dave present for Financial Creditor/ Applicant. None present for Respondent.

Proof of service of dispatch of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 28.08.2017 for objections of Respondent and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.